

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF**  
**“HARKAR DEVELOPERS PRIVATE LIMITED”**

<b>SN</b>	<b>RELEVANT PARTICULARS</b>	
1.	Name of Corporate Debtor	<b>HARKAR DEVELOPERS PRIVATE LIMITED</b>
2.	Date of Incorporation of Corporate Debtor	<b>26.12.2011</b>
3.	Authority under which Corporate Debtor is incorporated/registered	<b>Registrar of Companies, Mumbai (under Companies Act, 1956)</b>
4.	Corporate Identity number of Corporate Debtor	<b>U70102MH2011PTC225418</b>
	Address of the registered office and principal office (if any) of Corporate Debtor	<b>Khasra No. 62(old 122/2) of Mouza- Khairi P.S.K 16, Tahsil – Kamptee, Nagpur, Maharashtra – 441401, India</b>
6.	Insolvency Commencement Date in respect of Corporate Debtor	<b>18.07.2023</b>
7.	Estimated date of closure of insolvency resolution process	<b>14.01.2024 (180 days from the date of commencement of the Corporate Insolvency Resolution Process)</b>
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	<b>Name: Amit Chandrashekhar Poddar Registration No.: <u>IBBI/IPA-001/IP-P00449/2017-18/10792</u></b>
9.	Address and e-mail of the Interim Resolution Professional, as registered with the board	<b>Address: Akshat, 7, Vijay Nagar, Katol Road, Nagpur, Maharashtra - 440013 Email: amitpoddar.ca@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Address: 3<sup>rd</sup> Floor, Meera Apartments, Above Durva Restaurant, Opp. Yeshwant Stadium, Dhantoli, Nagpur – 440012 Email: cirp.harkar@gmail.com</b>
11.	Last date for submission of claims	<b>01.08.2023</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	<b>Not Applicable</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (three names for each class)	<b>Not Applicable</b>
14.	(A) Relevant Forms and (B) Details of Authorised Representatives are available at:	<b>(A) Web Link: <a href="https://ibbi.gov.in/en/home/downloads(forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016">https://ibbi.gov.in/en/home/downloads(forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</a> (B) Not Applicable</b>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of “**HARKAR DEVELOPERS PRIVATE LIMITED**” on **18.07.2023**.



The Creditors of “**HARKAR DEVELOPERS PRIVATE LIMITED**” are hereby called upon to submit their claims with proof on or before **01.08.2023** to the Interim Resolution Professional at the address mentioned against **Entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

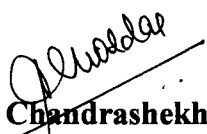
A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against the entry No. 13 to act as a authorized representative of the class [specify class] in form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: July 21,2023**

**Place:Nagpur**



  
**Amit Chandrashekhar Poddar**  
**Interim Resolution Professional**